

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 02

Excise Appeal No. 11242 of 2017
(E/ROA/11834/2025)

[Arising Out Of OIA-AHM-EXCUS-001-APP-088-089-2016-17 Dated- 30/03/2017 passed by
Commissioner (Appeals), Central Excise-AHMEDABAD-I]

Shree Krishna Keshav Laboratories Ltd

.....Appellant

Near New Cotton Mill, Behind Indranagar,
Amraiwadi, AHMEDABAD GUJARAT

VERSUS

C.C.E.-Ahmedabad-i

.....Respondent

C. Ex Bhavan, Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat-380015

With
Excise Appeal No. 11243 of 2017
(E/ROA/11835/2024)

[Arising Out Of OIA-AHM-EXCUS-001-APP-088-089-2016-17 Dated- 30/03/2017 passed by
Commissioner (Appeals), Central Excise-AHMEDABAD-I]

Shri Vipul A Mehta

.....Appellant

Shree Krishna Keshav Laboratories Ltd
Near New Cotton Mill, Behind, Indranagar, Amraiwadi,
Ahmedabad, Gujarat

VERSUS

C.C.E.-Ahmedabad-i

.....Respondent

C. Ex Bhavan, Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat-380015

APPEARANCE:

Shri. Dhaval K Shah, Advocate for the Appellant
Shri. A R Kananin, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

Final Order No. 10330-10331 / 2025

DATE OF HEARING:06.05.2025
DATE OF DECISION:06.05.2025

SOMESH ARORA

The compliance has been reported of the order issued. Also the learned advocate present himself in the Court states that the matter has become infructuous in view of SVLDR certificate having been issued.

2. Learned AR does not oppose the prayer. Appeals are therefore allowed to be disposed of as infructuous.

3. Appeals are disposed of as infructuous. ROA application also stands disposed off.

(Dictated & Pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)

Prachi